

	1	2	3
Tamil Nadu	668258	675276	695436
Pondicherry	14860	15012	15200
Lakshadweep	876	888	908
Total	8837562	9159785	9510157

### Compulsory NCC Training

\*177. SHRI CHHITUBHAI GAMIT :  
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of DEFENCE be pleased to state :

(a) whether there is any proposal under the consideration of Government to make N.C.C. training compulsory in the colleges throughout the country;

(b) if so, whether Government has received any recommendations from its Defence Affairs Committee in this regard;

(c) if so, the details thereof; and

(d) the reaction of Government thereon?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV) : (a) No, Sir.

(b) to (d) A Statement is enclosed.

### Statement

The Standing Committee of Parliament on Defence (1996-97) in its Fourth Report has recommended that National Cadet Cores (NCC) should be extended to all colleges and training should be provided to NCC cadets particularly at Under Officers and Senior Under Officers level with a view to developing in them officer like qualities and thus enabling them to obtain Commission in the Armed Forces. The Committee further recommended that the Government should examine the feasibility of resurrection of NCC as a feeder organisation to the Armed Forces adding that the NCC should also be developed to provide manpower at short notice in the unfortunate event of conflict.

2. NCC is essentially a youth movement attracting young people on voluntary basis. It is felt that the essential character of NCC should be retained and it is not desirable to make NCC compulsory in educational institutions throughout the country.

### Security Force for Airports

\*178. SHRI CHANDRABHUSHAN SINGH :  
SHRI RAJKESHAR SINGH :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government are planning to raise

a dedicated security force for the Airports in the Country;

(b) if so, whether the force will be trained and answerable to the Airport Authority of India;

(c) if so, whether any concrete proposals in this regard have been worked out; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM) : (a) to (d) The proposal to set up an exclusive security organisation to guard some of the airports is under consideration of the Government.

### Funds for Road Sector

\*179. SHRI SUBRAHMANYAM NELAVALA :  
DR. T. SUBBARAMI REDDY :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Transport Ministry has been struggling for getting more funds for spending on the road sector;

(b) whether some State Governments have failed to utilise the precious external aid provided to these States for the road sector, if so, the details thereof;

(c) whether these loans were given for ten different schemes to build roads on the commitment that the funds would be drawn according to schedule;

(d) the names of States responsible for the failure to utilise the funds and the action taken against them;

(e) whether the Ministry has decided to sign the loan agreements only after the loan for the concerned projects has been acquired; and

(f) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Constitutionally, the Central Government is primarily responsible for development and maintenance of National Highways in the country and all other roads are essentially the responsibility of the State Governments concerned. Allocations of funds for development and maintenance of National Highways have been far below the requirements.

(b) Within the available resources the funds earmarked to the States for externally aided National Highway projects have been utilised. However, the utilisation could have been higher but for some slippages in implementation of projects on account of delay in completion of project preparation, land acquisition, shifting of utilities, environmental clearance, court litigation, award of work and non-performance/slow performance of contractors.

(c) Yes, Sir.

(d) For the reasons explained in para (b) above, the first World Bank loan could not be fully utilised and

the projects in the States of Haryana, Uttar Pradesh, Gujarat and West Bengal are being undertaken either through budgetary sources or on BOT basis.

(e) and (f) Ministry has decided to sign loan agreements with external agencies in the following two stages :

- (i) Pre-construction Activities - This will cover preparation of detailed project report, land acquisition, shifting of utilities, environmental clearance.
- (ii) For execution.

#### Number of Airports in the Country

\*180. SHRI HARIN PATHAK : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) the number of airports in the country at present;
- (b) how many and which of these are international airports and are making profits;
- (c) location of loss making airports in the country;
- (d) whether there is a proposal to hand over loss making airports to States and private parties; and
- (e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM) : (a) and (b) Airports Authority of India manages 5 international airports, 87 domestic airports and 28 civil enclaves located at defence airfields. Out

of the above, the five international airports at Delhi, Mumbai, Chennai, Calcutta and Thiruvananthapuram as well as eight domestic airports at Ahmedabad, Goa, Mumbai (Juhu), Bangalore, Calicut, Cochin, Hyderabad and Bagdogra are making profits.

(c) All the remaining 107 airports and civil enclaves in the country are incurring losses.

(d) No, Sir.

(e) Does not arise.

#### Funds for Irrigation in Delhi

1776. SHRI JAI PRAKASH AGARWAL : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the funds provided to the National Capital Territory of Delhi for irrigation projects during the last three years, till date;

(b) the details of the funds utilised by the State Government, year-wise and the funds lying unutilised; and

(c) the reasons for not utilising the funds?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA) : (a) to (c) A Statement showing approved outlay, utilised and unutilised funds and the reasons for not utilising the funds provided to the Government of National Capital Territory of Delhi for irrigation projects during the last three years for Plan and Non-Plan is enclosed.

#### Statement

##### PLAN

Year	Approved Outlay (Rs. in lakhs)	Funds utilised (Rs. in lakhs)	Un-utilised Funds (Rs. in lakhs)	Reasons for not utilising the funds
1994-95	250.00	140.01	109.99	Planning Deptt. of Govt. of NCT of Delhi had reduced the allocation to Rs. 150 lakhs
1995-96	252.00	179.86	72.14	Delay in acquisition of land and in procurement of pumpsets
1996-97	64.00	46.11	17.89	Delay in clearance of the scheme "Extension of effluent irrigation scheme from Keshopur Treatment Plant (KEIS Phase-III)" by the Technical Advisory Committee

##### NON-PLAN

Year	Approved Outlay (Rs. in lakhs)	Funds utilised (Rs. in lakhs)	Un-utilised Funds (Rs. in lakhs)	Reasons for not utilising the funds
1994-95	294.00	293.92	0.08	Minor variation
1995-96	320.00	318.68	1.32	Minor variation
1996-97	316.75	303.46	13.29	Minor variation